

(4)

Tribunal's Order:

Dated: 10.1.1989

None present for the applicant and Respondent No2.

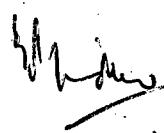
Mr.P.R.Pai advocate is present for Respondent No.1.

Mr.A.K.Kundu, Office Superintendent is also present for Respondent No.1. Respondent No.1. has filed his reply, though it is entitled as 'preliminary objection', Mr.Pai states that it may be treated as reply to the main application.

Mr.Pai states that a copy of the reply will be served on the applicant.

Respondent No.2 has filed Miscellaneous Petition No.684/88 requesting for ~~xx~~ treating this application as an application for transferring this case to the Chairman of the Tribunal. The applicant has filed Miscellaneous Petition No.730/88 opposing the transfer of the case to the Principal Bench at New Delhi.

The power to transfer the case vests with the Chairman. Hence, we adjourn the case for directions on 2.3.1989. Respondent No.2 may try to bring orders from the Chairman before that date. Miscellaneous Petition Nos. 684/88 and 730/88 are disposed of.


(M.Y. PRIOLKAR)
MEMBER (A)


(M.B. MUJUMDAR)
MEMBER (J).